

(M)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

RA No.137/91 in
OA No.1353/90

Date of decision: 4/3/91

Union of India through
Secretary, Department of Defence
Research & Development,
Scientific Adviser to Minister of
Defence and Director General
Defence Research & Development
New Delhi & Another

... Applicants

versus

Shri J. Kundu

.. Respondents

CORAM:-THE HON'BLE MR.P.K.KARTHA, VICE-CHAIRMAN(J)
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)

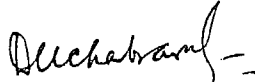
ORDER

(ORDER PASSED IN CIRCULATION BY HON'BLE MR.D.K.
CHAKRAVORTY, MEMBER)

This is an application moved by the Respondents for review of our judgement dated 5.4.1991 delivered in OA No.1353/90.

2. The Review Applicants have also filed a Misc.Petition No.2295/91 seeking condonation of delay in filing the RA. We have gone through the Misc.Petition and find that the delay in filing the RA is not wilful. We accordingly allow the Misc.Petition.

3. We have gone through the grounds mentioned in the Review Application. We do not find that there is any error apparent on the face of our judgement dated 5.4.1991. The Review Applicants have also not brought to our notice any fresh facts warranting a review of the judgement. The Review Application is devoid of any merit and is accordingly dismissed.


(D.K.CHAKRAVORTY)
MEMBER(A)


(P.K.KARTHA)
VICE-CHAIRMAN (J)